

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Regional Bench - Court No. – I

Service Tax Appeal No. 184 of 2012

(Arising out of Order-in-Original No.20/2011-Adjn (ST) (Commr) dt.21.09.2011 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad-II)

IVRCL Infrastructure & Projects Ltd

M-22/3 RT, Vijayanagar Colony,
Hyderabad, Telangana – 500 057

.....Appellant

VERSUS

**Commissioner of Central Tax
Hyderabad – I**

11-5-423/1/A, Sitaram Prasad Tower,
Red Hills, Hyderabad – 500 004

.....Respondent

Appearance:-

None for the Appellant.

Shri K. Sreenivas Reddy, Authorized Representative for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30459/2024

Date of Hearing: 20.12.2024

Date of Decision: 20.12.2024

[Order per: A.K. JYOTISHI]

Nobody appeared on behalf of the appellant.

2. Learned AR takes us through the brief history of this case. He points out that the appellants were taken into CIRP resolution process and subsequently, since no resolution plan could be approved, the NCLT allowed for liquidation of the company as a going concern vide letter dt.26.07.2019 and corrigendum dt.31.07.2019. Subsequent thereto some liquidator was appointed, however, according to learned AR, on liquidation, there was bid for Rs.1200 crores for the company and the NCLT vide Order dt.15.06.2022 allowed payment to be made within 12 months in 6 tranches and he further submits that as per website of NCLT, the proceedings have not yet concluded.

(2)

3. Therefore, we find that in this case, since the issue is already taken up before the NCLT, the appeal becomes infructuous and the same is accordingly disposed of.

(Dictated and pronounced in the Open Court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)

Veda